## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 119/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>07.11.2017</u>

Name of the Company:

Jayeshkumar Arvindbhai Popat

(Jalaram Cotton & Proteins Ltd.)

V/s.

Kotak Mahindra Bank Ltd. & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE,
1 MOHIT GULPTA	ANV	Corporate destor	
2. KARAN VALEUNA	ADV	Corporate destor	Lavan,
2. LALIT NO PATEL	KDVGEAT	RESP NO.	

## <u>ORDER</u>

Learned Advocate Mr. Mohit Gupta with Learned Advocate Mr. Karan Valecha i/b A.R. Gupta & Associates present for Corporate Debtor/ Petitioner. Learned Advocate Mr. Lalit Patel present for Respondent No.1. None present for Respondent (HDB Finance). None present for Respondent (Tata Capital Financial Services Ltd).

Learned Counsel appearing for petitioner filed copy of the order dated 06.11.2017 passed by the Hon'ble High Court of Gujarat where by winding up petitions CP 388/2015 and CP 389/2015 was withdrawn.

Petitioner shall file copy of order passed by DRT in OA 91/2016 and petitioner shall file copy of execution petition in respect of award passed by arbitrator in Arbitration petition no. TTPL/88/2016 dated 16.03.2016.

List the matter on 09.11.2017 for filing the above said documents.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 07th day of November, 2017.